

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Appeal No. 37/252/2018

IN THE MATTER OF:

M/s. Axios Aviation Services Pvt. Ltd. **APPLICANT / PETITIONER**
Vs
Registrar of Companies **RESPONDENT**

SECTION:

Under Section 252 of the Companies Act

Order delivered on 16.01.2018

Coram:

CHIEF JUSTICE (RETD.) M. M. KUMAR
Hon'ble President

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the PETITIONER

:- Mr. Anuj Verma, Adv.

For the Income Tax Deptt.

**: Ms. Lakshmi Gurung, Ms. Easha Kadian,
Standing Counsel**

ORDER

The Union of India, Ministry of Finance, Department of Revenue through Department of Income Tax, C/o Principal Chief Commissioner of Income Tax, C.R. Building, I.P. Estates, New Delhi-110002 is a necessary party and the same be impleaded as a respondent. Amended memo of parties be filed by the petitioner within two days.

Notice to show cause for 21st February, 2018 to the respondents be issued as to why this petition be not admitted. Process dasti.

List the matter on 21st February, 2018.

Sd/-
(M. M. KUMAR)
PRESIDENT

Sd/-
(S. K. MOHAPATRA)
MEMBER (TECHNICAL)